

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 429
Appeal No. 16/252/ND/2024

IN THE MATTER OF:

Income Tax officer	...	Appellant
Versus		
Registrar of Companies (Veymo Fashions Pvt Ltd)	...	Respondent

Under Section 252 (1).

Order delivered on 30.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant :
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)
ORDER

Renotified to 11.06.2024

Sd/-
(Court Officer)